

GOVERNMENT OF INDIA
MINISTRY OF EXTERNAL AFFAIRS
RAJYA SABHA
STARRED QUESTION NO. 135
ANSWERED ON - 30/07/2026

DEPORTATION OF INDIAN NATIONALS

135 SHRI RANDEEP SINGH SURJEWALA

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- (a) the exact number of Indian youth deported from the United States, Mexico and European nations between 2023 and 31st March, 2026, State-wise;
- (b) the number of organized human-trafficking and illicit travel-agent syndicates that have been successfully prosecuted and in how many cases punishment was awarded; and
- (c) the steps taken by Government for providing compensation and rehabilitation of such deported youth?

ANSWER
THE EXTERNAL AFFAIRS MINISTER
(DR. SUBRAHMANYAM JAISHANKAR)

- (a) to (c) A statement is laid on the Table of the House.

**STATEMENT REFERRED TO IN REPLY TO PARTS (A) TO (C) OF THE RAJYA SABHA
STARRED QUESTION NO. 135 FOR REPLY ON 30.07.2026 REGARDING DEPORTATION
OF INDIAN NATIONALS ASKED BY SHRI RANDEEP SINGH SURJEWALA**

(a) As per the information available with the Ministry, the country-wise list on number of Indians deported from United States, Mexico and European nations during the last three years is placed at Annexure A.

(b) & (c) As and when complaints against illegal agents/dubious firms luring Indian nationals in false recruitment offers through various channels are received, such matters are referred to the State police for investigation and prosecution under the relevant legal provisions of the Bharatiya Nyaya Sanhita (BNS) and other legislation in place including the ones enacted by some State Governments. The status of their local prosecution is not available with the Ministry. However, till October 2025, a total of 3,505 unregistered agents in country have been notified on the eMigrate portal.

Ministry also issues advisories through eMigrate portal, social media handles and other modes of publicity about the perils of fake job rackets and ways to prevent the same. The awareness campaign on safe and legal migration through eMigrate portal is carried out by the Ministry across the country from time to time by conducting workshops, trainings, information sessions, digital campaigns for media groups, police officials and law enforcement agencies, local administration, aspiring recruiting agents, entrepreneurs and general public. During these sessions awareness on emigration regulations, schemes beneficial for emigrants like Pravasi Bharatiya Bima Yojana (PBBY), Pre-Departure Orientation Training (PDOT), eMigrate portal and various advisories issued by Indian Embassies are brought to the notice of all stakeholders including job seekers, and advise them to verify all antecedents of Recruiting Agents before accepting any kind of employment offer and not be enticed and entrapped in the fraudulent job offers. Reintegration of returned Indian migrants rests with the State governments from where the emigrants belong.

ANNEXURE – A

Country Name	The Number of Indians Deported			
	2023	2024	2025	2026 (till 31.03.2026)
Austria	99	73	15	1
Belgium	23	5	2	3
Bosnia & Herzegovina*	3	1	1	0
Croatia	9	5	2	0
Cyprus	173	183	164	53
Denmark	7	1	4	2
Estonia	0	15	1	0
France	9	9	11	6
Georgia*	**	**	9	3
Germany	32	79	44	4
Greece	13	31	38	10
Hungary	0	0	1	0
Ireland	0	2	5	2
Italy	2	6	9	5
Latvia	***	0	1	3
Lithuania	0	0	4	0
Luxembourg	0	0	2	0
Malta	0	0	3	0
Mexico	1	0	1	0
Poland	24	14	12	1
Portugal	1	0	3	3
Romania	27	17	28	3
Serbia*	2	5	10	3
Slovak Republic	0	8	27	0
Spain	7	4	1	0
Sweden	27	16	13	4
Switzerland*	2	2	0	0
The Netherlands	58	11	4	4
Turkiye*	32	23	7	8
UK*	98	110	156	57
USA	617	1368	2025	414

* Countries which are members of Council of Europe, but are not part of European Union.

** Indian Mission in Georgia was established in July 2024 & the Consular services got operational in October 2025.

*** Indian Mission in Latvia was established in 2024.
